

**Permission to multinationals to set up Industries in Backward Areas**

7053. SHRI H.N. NANJE GOWDA : Will the Minister of INDUSTRY be pleased to state :

(a) whether in order to accelerate industrialisation of the rural and backward areas Government have formulated a scheme whereby the Multinationals and also the monopoly houses will be permitted to enter the manufacturing line without any export obligation ;

(b) if so, the details of the scheme drawn up ;

(c) whether in formulating the above scheme Government have taken care to see that the small and medium scale industries do not suffer and their growth is not stunted in any way ; and

(d) whether before implementing the scheme Government would take the small and medium industries into confidence in this matter ?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI) : (a) MRTP/FERA companies can enter industries included in Appendix -I to Press Note of 2.2.73. Their entry into other areas is subject to the prescribed level of export obligation. There is no change in the basic policy.

(b) to (d), Do not arise.

**“Legislation against noise and smell pollution”**

7054. SHRI DIGVIJAY SINH : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that a growing concern has been expressed for enacting legislation against noise and smell pollution ; and

(b) if so, whether such a Bill is being drafted ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ELECTRONICS, ENVIRONMENT AND OCEAN DEVELOPMENT (SHRI C. P. N. SINGH) : (a) and (b). There is no proposal at present to introduce legislation on noise and smell pollution. However, one of the recommendations made by the Tiwari Committee is that the Department of Environment should, have a Legal Wing which would enable to review on a continuing and systemic

basis existing environmental legislation and suggest areas where new legislation would be required. The recommendation is under Governments' consideration.

**Rajasthan Annual Plan 1982-83**

7055. SHRI VIRDHI CHANDER JAIN : Will the Minister of PLANNING be pleased to state :

(a) whether it is a fact that Planning Commission has neglected the state of Rajasthan and has not effected any increase in its Annual Plan for the year 1982-83 and if so, the reasons therefor ; and

(b) whether Central Government will bring this State at par with other States and if so, how, and full details in this regard ?

THE MINISTER OF PLANNING (SHRI S.B. CHAVAN) : (a) It is not true that Planning Commission had neglected the State of Rajasthan. It was not feasible to step up the State's Annual Plan outlay for 1982-83 beyond the previous year's level of account of severe constraints of State's own resources. Even to maintain this level of outlay in 1982-83, as a special case, Planning Commission in consultation with Ministry of Finance, decided (i) not to adjust the deficit estimated at Rs. 340 crores at the end of 1981-82 against the assessed resources for 1982-83 Plan; and (ii) to allocate advance Plan assistance of Rs. 5.82 crores.

(b) The Annual Plan outlay for the state is determined on the basis of allocation of Central assistance under the formula as approved by the National Development Council and the estimate of States own contribution.

**Reservation for economically backward people**

7056. SHRI JITENDRA PRASAD : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government contemplate to provide reservation to the economically backward people living of and below the poverty line irrespective of caste, creed or sex so as to treat all the economically backward sections of society including Scheduled Castes and Scheduled Tribes evenly ;

(b) if so, whether Government contemplate to bring about amendment in the Constitution to ensure even treatment to all the economically backward people ; and